



CBIL
CENTRE FOR BANKING AND INSURANCE LAWS



National Law University Odisha

**Centre for Banking and
Insurance Law**

Call For

BLOGS

SUBMISSION ON ROLLING BASIS

Theme

**Banking, Insurance, Insolvency, Finance,
and allied corporate laws**

Website:
cbilnluo.com

INTRODUCTION

The Centre for Banking and Insurance Laws, National Law University Odisha (NLUO), invites submissions for its blog series on a rolling basis. The Centre welcomes contributions from scholars, practitioners, policymakers, and students on diverse themes relating to banking, insurance, and financial laws. Submissions should present insightful analysis, critical perspectives, and innovative solutions addressing contemporary developments, regulatory challenges, and emerging trends in the banking, finance, taxation, insurance and allied sectors.

THEMES

- **Constitutional and Statutory Frameworks of Financial Regulation** – Examining the legal foundations governing banking, taxation, insurance, securities, and financial markets
- **Consumer Protection in banking, finance, insurance, and taxation**– Comparative perspectives on investor and policyholder protection and global best practices
- **Insolvency, Resolution, and Financial Stability** – Legal issues under the Insolvency and Bankruptcy Code, 2016, including bank resolution and market impact
- **Digital Finance, FinTech, and Market Innovation** – Regulatory challenges in digital lending, payment systems, online insurance, and securities trading
- **Competition Law in Banking and Capital Markets** – Addressing market dominance, self-preferencing, and anti-competitive conduct in financial services
- **Taxation of Financial Institutions and Market Transactions** – Interplay of tax laws with banking operations, insurance products, and securities transactions
- **Regulating Public–Private Partnerships and Financial Infrastructure** – Legal issues in infrastructure finance, institutional investment, and market development
- **Debt, Credit Enforcement, and Securities Regulation** – SARFAESI, DRTs, securitisation, bond markets, and investor safeguards
- **Sustainable Finance, ESG, and Risk Regulation** – Legal frameworks for green bonds, climate risk management, and sustainability disclosures
- **Financial Inclusion, Market Access, and Regulatory Accountability** – Ensuring equity, accessibility, and transparency across banking, insurance, and capital markets

Please note that the above themes are only indicative and not exhaustive, and there is no strict requirement that the submission needs to fall under the above heads. The submissions need to compulsorily be analytical, and not descriptive in nature.

SUBMISSION GUIDELINES

- The file needs to be only in the .doc / .docx format and must be named as “**Title_CBIL Blog**”. The title must not exceed 10 words and must briefly describe the content of the blog.
- All submissions are to be made via [google form](#). Submissions made via any other means would not be considered a valid submission.
- Co-authorship: Co-authorship of up to two authors is allowed.
- Word limit: Articles can be anywhere between 1500 to 2000 words. In case a relaxation in word count is required, please write to us so that we can consider your request.
- The text needs to be formatted according to the following guidelines– Font - Times New Roman, Font Size - 12, Line Spacing - 1.5.
- Title must be Bold and Underlined. The text of the title must be in Sentence Case, not all caps, or small caps. Heading 2 must be Bold and Heading 3 must be underlined.
- References must be in the form of hyperlinks. Use of endnotes should be limited to circumstances where a hyperlink reference is not available. For endnotes, the Oxford University Standard for Citation of Legal Authorities (OSCOLA) (4th Edition) must be adhered to.
- Manuscripts that have already been submitted or published elsewhere shall not be submitted.
- Manuscripts need to be to the original work of the author. Similarity must not exceed 20%.
- Extensive usage of AI which hampers the originality of the manuscript is discouraged.

AUTHOR AGREEMENT

- The author is responsible for ensuring the accuracy of facts, opinions, or views in the submission along with proper citations and hyperlinking wherever required.
- CBIL reserves the sole right to make decisions on the publication of any content submitted. Relaxation of any rules regarding submissions is subject to the discretion of the Centre. On publication, all literary rights to the submission are transferred to the Centre for Banking and Insurance Laws, NLUO.
- The call for submissions is ongoing, and contributions will be **accepted on a rolling basis**. Authors will be notified of the status of their submissions within two weeks from the date of submission. Adhering to all the formatting and submission guidelines is mandatory.
- We look forward to receiving your insightful contributions and fostering meaningful dialogue on the critical issues at the juncture of Banking and Insurance Laws.